

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-647/2015

In the matter of  
Bharat Foils Ltd

....PETITIONER

SECTION :  
Under Section 391 to 394

Order delivered on 23.1.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. D. Bhattacharyya, Advocate  
Ms. Deeti Ojha, Advocate

For the Respondent/Corporate Debtor :

For the Intervener : Ms. Lakshmi Gurung, Standing  
Counsel for Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present. It is submitted by the Ld. Counsel for the petitioner that report of ROC/RD has been received, to which, rejoinder has also been filed on the part of the petitioner. However, in relation to the observations of the Income tax Department, Ld. Standing Counsel appearing for the Income tax matters, seeks further time to file the observations within a period of 4 weeks. However, this Tribunal is not inclined to grant the time sought for and finally, 10 days time is granted to the Income tax Department to file its observations, if any, to the petition.

Post the matter after ten days. Ld. Counsel for the petitioner also undertakes to serve a copy of the petition along with annexure to the present concerned Assessing Officer under <sup>which</sup> jurisdiction the Companies involved in the Scheme fall.

Surjit  
List on 07.2.2018.

*(R. VARADHARAJAN)*  
MEMBER (JUDICIAL)